

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3389

ANSWERED ON:12.12.2014

CORPORATE GOVERNANCE NORMS

Ahlawat Smt. Santosh;Godse Shri Hemant Tukaram;Sampath Shri Anirudhan

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the salient features/characteristics of the Corporate Governance norms;
- (b) the steps taken/proposed to be taken by the Government including amendments in the existing laws to make Corporate Governance in the country more simpler, accountable, transparent and democratic;
- (c) whether the Government has amended/proposes to amend the Company's Act to include/ give more representation to Women Directors on Corporate Boards of Public and Private Sector Companies, if so, the details thereof;
- (d) if not, the reasons therefor and the other steps taken/being taken by the Government to increase the representation of women executives in administrative positions in Public and Private sectors;
- (e) whether the Government has received any representations from Public Sector Undertakings (PSUs) to revise the 2% Corporate Social Responsibility (CSR) norm; and
- (f) if so, the details thereof and action taken by the Government thereon?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) & (b):- Companies Act, 2013 has incorporated various provisions aimed at strengthening Corporate Governance in companies in India. These include, inter alia, enhanced responsibilities for Board and its committees like the Audit Committee and Nomination & Remuneration Committee, enhanced disclosures, appointment of Independent Directors, better norms for ensuring independence and accountability of auditors, greater level of investor protection, etc.

(c) & (d):- The Act and the Rules framed thereunder mandate that listed company and unlisted public companies having paid up share capital of one hundred crore rupees or more or turnover of three hundred crore rupees or more are required to appoint at least one woman director on the board of directors.

(e) & (f):- No, Madam. The Government has not received any representations from Public Sector Undertakings (PSUs) to revise 2% Corporate Social Responsibility (CSR) norms.